

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA NO.460/2006
Friday this the 9th day of February, 2007.

CORAM:Hon'ble Mrs.Sathi Nair, Vice Chairman.
Hon'ble Mr.George Paracken, Judicial Member

S.Radhakrishnan Nair,
Superintendent of Police,
Investigation Agency,
Kerala Lok Ayukta,
Thiruvananthapuram. ... Applicant

By Advocate Mr.R.Rajashekaran Pillai

V/s.

1. The Union of India
Represented by The Secretary,
Ministry of Home Affairs,
New Delhi.
2. The State of Kerala,
Represented by The Chief Secretary,
Government Secretariat,
Thiruvananthapuram.
3. The Union Public Service Commission,
Represented by Its Secretary,
New Delhi.
4. The Selection Committee
Constituted Under Regulation 3 of
the IPS Appointment by Promotion
Regulations 1955 Represented by
the Chairman, UPSC, New Delhi.
5. The Director General of Police,
Kerala, Thiruvananthapuram. ... Respondents

By Advocates
Mr.TPM Ibrahim Khan SCGSC (R 1,3 & 4)
Mr.Prem Sankar, G.P. (R-2)

The application having been heard on 9.2.2007 the Tribunal delivered the following on the same day.

Hon'ble Mrs. Sathi Nair, Vice Chairman

(ORDER)

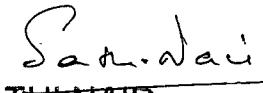
The learned counsel for applicant submits that, the Government of India has issued the notification for filling up of three vacancies for the year 2005-2006 and hence, he would like to withdraw the OA without prejudice to challenge the notification if necessary.

OA is permitted to be withdrawn with liberty to the applicant as prayed for.

OA is dismissed as withdrawn.

Dated the 9th day of February, 2007.


GEORGE PARACKEN
JUDICIAL MEMBER


SATHI NAIR
VICE CHAIRMAN

abp